

(2011) 08 SHI CK 0157
In the High Court Of Himachal Pradesh
Case No : C.W.P. No. 6004 of 2011

Shyam Singh

APPELLANT

Vs

State of Himachal Pradesh and Others

RESPONDENT

Date of Decision : 04-08-2011

Acts Referred:

Citation : (2011) 08 SHI CK 0157

Hon'ble Judges : Kurian Joseph, C.J;Rajiv Sharma, J

Bench : Division Bench

Judgement

Kurian Joseph, C.J.—The petitioner claims the benefit of ad hoc service followed by regular service for the purpose of pension and increments. According to the petitioner, the issue is covered in his favour by the judgments of this Court rendered in LPA No.36 of 2010, titled as Sita Ram v. State H.P, decided on 15.7.2010 and CWP No. 4550 of 2010 titled as Ravi Kumar v. State of H.P. & another and other connected matters, decided on 16.12.2010.

2. Learned Deputy Advocate General points out that the factual aspects are to be verified by the competent authority. Petitioner submits that he would file an appropriate representation furnishing all factual details before the competent authority within a period of one month from today. It is always open for him to do so.

3. Therefore, the writ petition is disposed of directing the respondents concerned to examine the matter, after verifying the facts, in the light of the judgments referred to above and take appropriate action thereon within a period of four months from the date of the production of a copy of this judgment along with a copy of the writ petition and the copies of the judgments, referred to above.

4. Pending application(s), if any, also stands disposed of.